

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR M K HANJURA

Petition(s) for Special Leave to Appeal (C) No(s). 4399/2014

AWADH NATH DWIVEDI & ORS

Petitioner(s)

VERSUS

STATE OF U.P & ORS

Respondent(s)

(with office report)

Date : 20/02/2015 This petition was called on for hearing today.

For Petitioner(s)

Mr. Rohit Singh, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Fresh steps for the service of notice by usual mode to the unserved respondents shall be taken by the Ld.counsel for the petitioners within a period of three weeks. Dasti in addition is permitted to be served through the Ld.Standing counsel representing the State of U.P.

List again on 30.04.2015.

(M K HANJURA)
Registrar

SB